

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

DA 1025/94

New Delhi, this 7th day of September, 1994

Shri C.J. Roy, Member (J)
Shri P.T. Thiruvengadam, Member (A)

Anand Singh Nayal
s/o Shri Bachi Singh Nayal
19, Dharamshala
Tallital, Nainital (UP) .. Applicant

By Ms. Bharati Sharma, Advocate

Vs.


Union of India, through

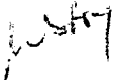
1. Secretary
M/Communications
Sanchar Bhawan, New Delhi
 2. Chief General Manager
Microwave Maintenance
Nainital
 3. D.E.T. Microwave Maintenance
Nainital
 4. Assistant Engineer
Microwave Station
Telephone Exchange, Nainital .. Respondents
- By Shri B. Lal, Advocate

ORDER (oral)

(Shri C.J. Roy, Hon'ble Member (J))

Heard the counsel for the parties. The learned counsel for the respondents states across the bar that the relief claimed by the applicant for a temporary status has already been granted to him vide order dated 16.7.1994 and that he has been granted arrears of pay with effect from 1.10.89. Therefore both the counsel agree across the bar that the OA may be disposed of as infructuous. Accordingly the OA is disposed of as infructuous. No costs.


(P.T. Thiruvengadam)
Member (A)


(C.J. Roy)
Member (J)

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